

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 28th August, 2014 .

G.S.R. 624(E).—Consequent upon the approval of Cadre Restructuring Plan 2014, the functional jurisdiction of Direct Taxes Regional Training Institutes (DTRTIs) as listed below in Column (1) shall cover the entire territorial jurisdiction of respective Principal Chief Commissioner(s) of Income Tax (Pr. CCIT) listed below in Column (2) of table:—

(1)	(2)
DTRTI	Pr. CCIT (CCA) Region
DTRTI, Ahmedabad	Pr. CCIT, Gujarat and Pr. CCIT, Rajasthan
DTRTI, Bangalore	Pr. CCIT, Karnataka & Goa and Pr. CCIT, Andhra Pradesh
DTRTI, Chandigarh	Pr. CCIT, NWR
DTRTI, Delhi	Pr. CCIT, Delhi
DTRTI, Chennai	Pr. CCIT, Tamilnadu & Pr. CCIT, Kerala
DTRTI, Kolkata	Pr. CCIT West Bengal & Sikkim, Pr. CCIT, NER and Pr. CCIT, Odhisa
DTRTI, Patna	Pr. CCIT, Bihar & Jharkhand
DTRTI, Lucknow	Pr. CCIT, UP (West) & Uttarakhand and Pr. CCIT, UP (East)
DTRTI, Bhopal	Pr. CCIT, MP & Chhattisgarh and Pr. CCIT, Nagpur
DTRTI, Mumbai	Pr. CCIT, Mumbai and Pr. CCIT, Pune

2. This Notification comes into effect from the date of its Publication in Gazette of India.

[F. No. HRD/TCB/620/2/2014-15/Dy. No. 491(A)/ 2014-Ad.VII]

M. L. MEENA, Jt. Secy.